

(c) when Government propose to bring the necessary legislation to enforce the recommendations?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Out of four 'C' class and 12 'D' class banks, the following four banks have not yet implemented the decision of Government on the recommendations of the Travancore-Cochin Banking Inquiry Commission:

1. Catholic Syrian Bank Ltd., Trichur.
2. South Indian Bank Ltd., Trichur.
3. Ambat Bank Ltd.
4. Cochin National Bank Ltd.

No reply has been received from the management of the Cochin Union Bank Ltd.

(c) It is proposed to introduce necessary legislation to give effect to the decision of the Government on the recommendations of the Travancore-Cochin Banking Inquiry Commission in this matter, during the current session of Parliament.

Shri Prabhat Kar: Considering the circumstances under which the Travancore-Cochin Banking Enquiry Committee was appointed, may I know whether the Government of India would take immediate steps to see that those banks which have not implemented the award will do so?

Shri Abid Ali: The banks have already been requested to implement the award. Some of them are not implementing and we are introducing legislation to make it compulsory.

Rehabilitation of Displaced Persons from East Pakistan

Shri Dasappa: Along with the next question, No. 8, question No. 21 may also be taken up.

Mr. Speaker: They can be taken up together if the hon. Minister is willing to take them together.

*8. Shri H. C. Mathur: Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:

(a) the number of East Pakistan displaced persons taken by each State so far and the expenses incurred on them by the Government of India in each State; and

(b) the number of persons proposed to be rehabilitated in each State according to the present plans and the amount proposed to be spent?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar): (a) A statement is laid on the Table of Lok Sabha. [See Appendix I, annexure No. 1].

(b) According to the present plans it is proposed to rehabilitate all displaced persons at present in the States indicated in the statement locally except in West Bengal where it may become necessary to disperse some displaced persons particularly those in camps to other States for whom rehabilitation in the economy of West Bengal may not be possible. Future migrants from East Pakistan will also be taken to States other than West Bengal for rehabilitation. The ultimate number of displaced persons to be rehabilitated in each State cannot be precisely indicated as it will depend on the future influx and the capacity of each State to take in more displaced persons. The amount which will be required to be spent on rehabilitation will also depend on the rate of influx and the progress of rehabilitation schemes from year to year.

Refugees in West Bengal

*21. Shri H. N. Mukerjee: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number at present of refugees for whom land cannot be found in West Bengal for their rehabilitation;